## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.



CCP 47/1992 in DA 3067/1991.

Date of decision: 14.2.1992.

Shri Inder Pal Singh & Ors

Petitioners.

Vs.

Shri A.K.Acharya & Ors.

Respondents.

## CORAM:

HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

HON'BLE MR. S. GURUSANKARAN, MEMBER (A)

For the petitioners ... Mrs. Meera Chhibber, counsel.

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None.

For the respondents

ORDER (ORAL)

(HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN)

This C.C.P. is in regard to violation of the interim order dated 23.12.1991. As the main matter has since been disposed of, we do not consider it appropriate to deal with the C.C.P. It is accordingly disposed of.

This will not preclude the petitioners from moving the Tribunal if the judgment of the Tribunal is

not complied with.

(S.GURUSANKARAN) MEMBER (A)

14.2.1992.

(V.S.MALIMATH) CHAIRMAN 14.2.1992.